

ORISSA ACT 9 OF 2005
*THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT)
ACT, 2005

[Received the assent of the Governor on the 6th September, 2005, first published in an Extraordinary issue of the *Orissa Gazette*, dated the 9th September, 2005 (No. 1465)]

AN ACT FURTHER TO AMEND THE ORISSA CO-OPERATIVE
SOCIETIES ACT, 1962.

BE it enacted by the Legislature of the State of Orissa in the fifty-sixth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Orissa Co-operative Societies (Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 2nd July, 2005.

Amendment of section 28.

2. In the Orissa Co-operative Societies Act, 1962, in sub-clause (iv) of clause (g) of sub-section (2), for the words "forty-two months", the words "forty-eight months" shall be substituted.

Repeal and savings.

3. (1) The Orissa Co-operative Societies (Amendment) Ordinance, 2005 is hereby repealed.

Orissa Ordinance No. 3 of 2005.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

*For the Bill, see *Orissa Gazette*, Extraordinary, dated the 1st August, 2005 (No.1230)